

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 169 of 2019

IN THE MATTER OF:

**M/s. Subhodaya Digital
Entertainment Pvt. Ltd.**

...Appellant

Versus

M/s. Star India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. Abhishek Singh, Advocate

**For Respondents : Mr. Utsav Trivedi, Mr. Ranjit Singh and
 Mr. Navandeep Matta, Advocates**

O R D E R

22.02.2019 Learned counsel for the appellant submits that after filing the appeal, the settlement has been arrived at between the parties and the matter has been referred by the 'Resolution Professional' to the 'Committee of Creditors', which is likely to take a decision. In this background, learned counsel for the appellant prays to withdraw the appeal with liberty to challenge if any adverse decision is taken by the 'Committee of Creditors' or the 'Adjudicating Authority' against the appellant.

In view of the stand taken by the learned counsel for the appellant, we allow the appellant to withdraw the appeal with liberty to move again if any adverse decision is taken by the 'Committee of Creditors' and affirm by the 'Adjudicating Authority.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

/ns/uk/